

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:994
ANSWERED ON:09.03.2005
CGHS FACILITIES
Veerendra Kumar Shri M.P.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government is aware that retired employees of the Employee`s Provident Fund Organisation (EPFO) are not eligible for medical facilities provided under the Central Government Health Scheme ;
- (b) if so, the reasons therefor ; and
- (c) the action taken/proposed to be taken to extend CGHS facilities to retired employees of the EPF organisation?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (c) : As per the Department of Health`s Memorandum dated 1.5.1954 under which the CGHS was constituted, the CGHS facilities are available to such employees/pensioners who get their salary/pension from the Civil Estimates of the Central Govt.

The Employee`s Provident Fund Organisation (EPFO) is an autonomous body and the salary of its employees is not debited/given from the Civil Estimates of the Central Govt. and as such their employees/retired employees are not automatically eligible for coverage under the CGHS. However, in the past when there was fever load on the infrastructure of CGHS, the serving employees of EPFO in Delhi were extended CGHS facilities on a cost-to-cost basis.

Due to constraints infrastructure and manpower, it will not be possible at present for the CGHS to extend its facilities to any new/additional categories of employees including retire employees of EPFO who are otherwise ineligible for obtaining facilities under the CGHS.